

CORRIGENDUM TO PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF ACI INFOCOM LIMITED

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This Announcement ("Corrigendum") is in continuation of and should be read in conjunction with the original Public Announcement dated 18th October 2011 which was issued by **Comfort Securities Limited ("Manager to the Offer")** on behalf of Prog Dye Chem Private Limited ("**the Acquirer**") pursuant to Regulation 10 & 12 and other applicable provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto for substantial acquisition of shares and control in ACI Infocom Limited ("**the Target Company**").

The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the original Public Announcement (PA). The Shareholders of the Target Company are requested to note the following information related to the Open Offer:

1. The Manager to the Offer on behalf of the Acquirer has received SEBI's observations letter no. CFD/DCR2/OW/6903/2012 dated March 29, 2012 in terms of proviso 18(2) of the Regulations.
2. Point no. 11 and at all the relevant places in PA, the dates mentioned for the major schedule of activities have been changed from the original schedule and shall be read as under:

Major Activities of the Offer	Original Day and Date	Revised Day and Date
Specified Date*	Thursday, 17th November 2011	Thursday, 17th November 2011
Last Date for a Competitive Bid(s)	Tuesday, 8th November 2011	Tuesday, 8th November 2011
Date by which Letter of Offer will be dispatched to the Shareholders	Thursday, 1st December 2011	Monday, 9th April 2012
Offer Opening Date	Saturday, 10th December 2011	Friday, 13th April 2012
Last Date for the Revision of the Offer Price / Number of Equity Shares.	Wednesday, 21st December 2011	Thursday, 19th April 2012
Last date to withdraw acceptance tendered by shareholders	Saturday, 24th December 2011	Wednesday, 25th April 2012
Offer Closing Date	Thursday, 29th December 2011	Wednesday, 2nd May 2012
Date of communicating the rejection / acceptance and payment of consideration for the acquired shares	Friday, 13th January 2012	Thursday, 17th May 2012

* Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All the owners (registered or unregistered) of equity shares of Target Company, (except the Sellers) anytime before the closure of the Offer, are eligible to participate in the Offer.

3. All other terms and conditions of the Offer remain unchanged.
4. This Corrigendum would also be available on SEBI's website at www.sebi.gov.in.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also fulfilling its obligations as laid down in the Regulations.

Issued by Manager to the Offer on behalf of M/s. Prog Dye Chem Private Limited:



COMFORT SECURITIES LIMITED

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Place: Mumbai

Date: 5th April 2012